CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.228/MP/2023 along with IA No. 69/2026

Subject	:	Petition under Sections 79(1)(b), 79 (1)(f) and 79(1)(k) read with Section 11(2) of the Electricity Act, 2003 seeking to offset the adverse financial impact caused due to compliance with the directions issued by the Ministry of Power under Section 11 of the Electricity Act, 2003.
Petitioner	:	Jindal India Thermal Power Limited (JITPL)
Respondents	:	Gujarat Urja Vikas Nigam Limited (GUVNL) and Anr.
Date of Hearing	:	**19.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Sajan Poovayya, Sr. Advocate, JITPL Shri Matrugupta Mishra, Advocate, JITPL Shri Nipun Dave, Advocate, JITPL Ms. Vanshika Saraf, Advocate, JITPL Ms. Ranjitha Ramachandran, Advocate, GUVNL Ms. Srishti Khindaria, Advocate, GUVNL Shri Aneesh Bajaj, Advocate, GUVNL Shri Abhigy Goswami, Advocate, GUVNL Shri Shryeshth Ramesh Sharma, Advocate, TPTCL Shri Kunal Veer Chopra, Advocate, TPTCL Shri Nilesh Purohit, Advocate, TPTCL

Record of Proceedings

During the hearing, learned senior counsel for the Petitioner and learned counsel for the Respondents concluded their respective arguments on IA No. 69/2026, seeking amendment of the Petition.

2. At the request of the parties, the Commission permitted both sides to file their brief note of submissions/arguments, if any, within five days with a copy to the other side.

3. Subject to the above, the Commission reserved IA No. 69/2026 for orders.

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)